

MR. CHAIRMAN: The following Members associated themselves with the matter raised by hon. Member, Shrimati Kanta Kardam: Shri Kamakhya Prasad Tasa (Assam), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shri Harnath Singh Yadav (Uttar Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra) and Dr. Amar Patnaik (Odisha). ...*(Interruptions)*...

Shrimati Jebi Mather and Shri Binoy Viswam, you are forcing me to name you. ...*(Interruptions)*... Mr. Binoy Viswam, please sit down. ...*(Interruptions)*... You are forcing me to name you. This cannot be countenanced. ...*(Interruptions)*... Shrimati Jebi Mather, you have become a habitual offender in these things. This is not expected of a Member of Parliament. ...*(Interruptions)*... Please, you are a senior Member. ...*(Interruptions)*... The House stands adjourned to meet at 2.00 p.m.

*The House then adjourned at thirty-five minutes past eleven of the clock.*

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*The House reassembled at two of the clock,*  
MR. CHAIRMAN *in the Chair.*

### GOVERNMENT BILLS

**\*The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023**  
**and**  
**\*The Government of Union Territories (Amendment) Bill, 2023**

MR. CHAIRMAN: Bills for consideration and passing. The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023 to be discussed together. ...*(Interruptions)*... Shri Nityanand Rai to move the motion for consideration of the following Bills, as passed by Lok Sabha: The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023. ...*(Interruptions)*...

**गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) :** महोदय, मैं प्रस्ताव करता हूँ :

"कि जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

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\* Discussed together.

महोदय, मैं यह भी प्रस्ताव करता हूँ :

"कि संघ राज्यक्षेत्र शासन अधिनियम, 1963 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

महोदय, यह महिलाओं के अधिकार, सम्मान और अवसर का विधेयक है। इसलिए मैं सभी माननीय सभी सदस्यों से अनुरोध करता हूँ कि महिलाओं के हित में इस विधेयक को सर्वसम्मति से पारित किया जाए।

*The questions were proposed.*

MR. CHAIRMAN: The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023, are now open for discussion. ...(*Interruptions*)... I now call upon the Members whose names have been received for participation in the discussion. ...(*Interruptions*)...

Shrimati Rajani Ashokrao Patil, not on seat; Dr. Sudhanshu Trivedi, not present; Dr. Kanimozhi NVN Somu, not on seat; Dr. Sasmit Patra ...(*Interruptions*)...

DR. SASMIT PATRA (Odisha): Sir, I stand to support both the Bills, namely, the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023. ...(*Interruptions*)... We support the Bills. Thank you. ...(*Interruptions*)...

MR. CHAIRMAN: Shri V. Vijayasai Reddy. ...(*Interruptions*)...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of my party, I rise to support the Bill. This Bill provides reservation for two categories of minorities, namely, SCs and STs. ...(*Interruptions*)... I request the hon. Minister to include BC women also, who have been left out from the ambit of reservation, and nominated positions also ...(*Interruptions*)... I request the hon. Minister ...(*Interruptions*)...

MR. CHAIRMAN: Shri Binoy Viswam, not on seat; Ms. Kavita Patidar ...*(Interruptions)*...

**सुश्री कविता पाटीदार (मध्य प्रदेश) :** माननीय सभापति महोदय, मैं माननीय प्रधान मंत्री आदरणीय मोदी जी के नेतृत्व में गृह मंत्री माननीय अमित शाह जी द्वारा जम्मू-कश्मीर पुनर्गठन (दूसरा संशोधन) विधेयक, 2023 के समर्थन पर बोलने के लिए खड़ी हुई हूँ, जिसका उद्देश्य जम्मू और कश्मीर विधान सभा में महिला सशक्तिकरण की ओर कदम बढ़ाते हुए महिला प्रतिनिधित्व देना है। माननीय प्रधान मंत्री जी के नेतृत्व में अमृत काल में नारी शक्ति का जो प्रमाण सबके सामने नारी शक्ति वंदन अधिनियम द्वारा आया है, उसी की ओर अगला कदम बढ़ाते हुए यह अधिनियम लाया गया है। एक महिला होने के नाते मैं माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी को धन्यवाद देते हुए इस बिल का समर्थन करती हूँ, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Shri Mohammed Nadimul Haque, not on seat; Shri M. Shanmugam, not on seat; Prof. Ram Gopal Yadav, not on seat; Dr. K. Laxman. ...*(Interruptions)*...

DR. K. LAXMAN (Uttar Pradesh): \* "Hon. Chairman Sir, I support the Bill brought forth by Minister of State for Home Affairs. Shri Narendra Modi is a great person who made history by providing reservation in the legislatures to women who constitute half the percentage of population in our society. ...*(Interruptions)*... I extend my heartfelt thanks to Shri Narendra Modi for reserving one-third of all the elected seats in the State of Jammu and Kashmir Legislative Assembly for women. I also congratulate Shri Amit Shah, Home Minister for introducing this Bill." ...*(Interruptions)*...

DR. M. THAMBIDURAI (Tamil Nadu): Sir, as per the directions of the Supreme Court, I request the Government to conduct the elections as early as possible to fulfil the aspirations of the people of Jammu and Kashmir. Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shrimati S. Phangnon Konyak. ...*(Interruptions)*...

SHRIMATI S. PHANGNON KONYAK (Nagaland): Mr. Chairman, Sir, I stand here to support this Bill because it is a concrete step towards the women-led development as envisioned by our hon. Prime Minister. ...*(Interruptions)*... This is a very important Bill

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\* English translation of the original speech delivered in Telugu.

and this not only provides reservation for women but also gives reservation to SCs and STs. ...*(Interruptions)*... As a woman and as an SC/ST, at no point of time have I felt as empowered as I feel now. So, I wholeheartedly support this Bill. ...*(Interruptions)*... Thank you, Sir.

MR. CHAIRMAN: Shri Kanakamedala Ravindra Kumar - not on seat. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am here on my seat. ...*(Interruptions)*...

MR. CHAIRMAN: Okay, go ahead. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I rise here to support the Bill. ...*(Interruptions)*... As far as reservation is concerned, I request the Central Government to conduct the elections immediately. Thank you, Sir. ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Rakesh Sinha. ...*(Interruptions)*...

**श्री राकेश सिन्हा** (नामनिर्देशित): सभापति महोदय, मैं इस बिल का समर्थन करते हुए कहना चाहता हूँ कि ...*(व्यवधान)*... माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने जम्मू-कश्मीर की महिलाओं को मध्ययुगीन दासता से मुक्त करने का एक क्रांतिकारी काम किया है। ...*(व्यवधान)*... खास कर शैड्यूल्ड कास्ट-शैड्यूल्ड ट्राइब की महिलाओं को आरक्षण देकर, ...*(व्यवधान)*... जो अवसर दुर्लभ था, जो अवसर असामान्य था, ...*(व्यवधान)*... उसको सुलभ और सामान्य करके माननीय प्रधान मंत्री, नरेन्द्र मोदी जी ने इतिहास में एक ऐसी रेखा खींच दी है, ...*(व्यवधान)*... जिसे भविष्य के इतिहास में स्वर्णिम अक्षरों में लिखा जाएगा। ...*(व्यवधान)*... धन्यवाद। ...*(व्यवधान)*...

MR. CHAIRMAN: Shri Abdul Wahab - not present. ...*(Interruptions)*... Shri Jaggesh.

SHRI JAGGESH (Karnataka): Sir, I will speak in my language.

MR. CHAIRMAN: Yes, please do it. It is a very important Bill. ...*(Interruptions)*... It talks of reservation for women. We have to empower half of the humanity. Go ahead. ...*(Interruptions)*...

SHRI JAGGESH: @ "Thank you very much Sir. In our Sanatana Dharma, women have a special place. Everyone says, "मातृ देवो भवः" (Mother is God) "यत्र नार्यस्तु पूज्यन्ते रमन्ते तत्र देवता" (The place where women are respected, Gods rejoice there). ...*(Interruptions)*... These auspicious words depict the importance of women. I hereby stand to support this Bill. I thank our hon. Prime Minister, Shri Narendra Modi, and hon. Home Minister, Shri Amit Shah, on behalf of our country. Sir, the entire House should unanimously support this Bill. ...*(Interruptions)*... However, it is quite unfortunate that while we are supporting this Bill, they have entered the Well of the House. This is highly disrespectful. Once again, I support this Bill. Thank you, Sir. Namaskar!" ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Birendra Prasad Baishya. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I am standing here to support the Bill. ...*(Interruptions)*... This is a very important Bill. For this dynamic decision, I must compliment the hon. Prime Minister and the hon. Home Minister. ...*(Interruptions)*... Now, in India, we have one Constitution for the entire nation. ...*(Interruptions)*... It is really applicable throughout India. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Kamakhya Prasad Tasa.

**श्री कामाख्या प्रसाद तासा (असम):** सभापति महोदय, मैं असमिया में बोलूँगा। ...*(व्यवधान)*...

MR. CHAIRMAN: Yes, go ahead.

SHRI KAMAKHYA PRASAD TASA: # "Sir, I support the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023. I thank Honorable the hon. Prime Minister for bringing this Bill which provides reservation to the women. ...*(Interruptions)*... I also thank Shri Amit Shah, Home Minister, for leading our country strongly. This Bill is a great initiative taken by the Government for the empowerment of women. I once again support this Bill." ...*(Interruptions)*...

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@ English translation of the original speech delivered in Kannada.

# English translation of the original speech delivered in Assamese.

MR. CHAIRMAN: Now, Shri S. Selvaganabathy. ...*(Interruptions)*...

SHRI S. SELVAGANABATHY (Puducherry): \* "Mr. Chairman Sir, during the last thirty years, more than fifty percent of the people of our country have expected this effort. All the efforts taken in the past had failed. ...*(Interruptions)*... Under the able leadership of our hon. Prime Minister, this Bill is brought here. This is a good effort by a good Government. ...*(Interruptions)*... This is brought for the welfare of people. I am happy to welcome this Bill. Thank you. Vanakkam!" ...*(Interruptions)*...

MR. CHAIRMAN: Now, Shri Samir Oraon. ...*(Interruptions)*...

**श्री समीर उरांव** (झारखंड): महोदय, माननीय प्रधान मंत्री और माननीय गृह मंत्री जी जम्मू-कश्मीर में महिलाओं, आदिवासियों और अनुसूचित जातियों के आरक्षण के लिए जो यह विधेयक लाए हैं, उसका मैं समर्थन करने के लिए खड़ा हुआ हूँ। ...*(व्यवधान)*... मैं अपनी ओर से इस विधेयक का समर्थन करते हुए अपनी वाणी को विराम देता हूँ। ...*(व्यवधान)*...

MR. CHAIRMAN: Hon. Minister, Shri Nityanand Rai, to reply to the discussion.

**श्री नित्यानन्द राय**: महोदय, मैं अनुरोध करता हूँ कि इन विधेयकों को पारित किया जाए। ...*(व्यवधान)*...

MR. CHAIRMAN: I shall first put the motion regarding consideration of the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 to vote. The question is:

That the Bill further to amend the Jammu and Kashmir Reorganisation Act, 2019, as passed by Lok Sabha, be taken into consideration.

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are five Amendments; Amendments (Nos. 2 to 4) by Dr. John Brittas, Amendment (No. 5) by Shri Binoy Viswam, and, Amendment (No. 7) by Dr. V. Sivadasan. ...*(Interruptions)*...

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\* English translation of the original speech delivered in in Tamil.

Hon. Members, the Members who have given Amendments on the Clause are required to move the Amendments from their respective seats only. Since I find them not on their respective seats, their Amendments will be considered as 'not moved'.

*Clause 2 was added to the Bill.*

MR. CHAIRMAN: In Clause 1, there are two Amendments; Amendment (No. 1) by Dr. John Brittas and Amendment (No. 6) by Dr. V. Sivadasan.

As the hon. Members are not on their respective seats, their Amendments are considered as 'not moved'. ...*(Interruptions)*...

*Clause 1 was added to the Bill.*

*The Enacting Formula and the Title were added to the Bill.*

**श्री नित्यानन्द राय:** महोदय, मैं प्रस्ताव करता हूँ कि विधेयक को पारित किया जाए। ...*(व्यवधान)*...

*The question was put and the motion was adopted.*

MR. CHAIRMAN: I shall now put the motion regarding consideration of the Government of Union Territories (Amendment) Bill, 2023 to vote. The question is:

That the Bill further to amend the Government of Union Territories Act, 1963, as passed by Lok Sabha, be taken into consideration.

*The motion was adopted.*

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there are three Amendments; Amendments (Nos. 2 and 3) by Dr. John Brittas and Amendment (No. 4) by Shri Binoy Viswam.

Hon. Members, as the Members who have given Amendments are not on their respective seats, their Amendments will be considered as 'not moved'.

*Clause 2 was added to the Bill.*

MR. CHAIRMAN: In Clause 1, there are two Amendments; Amendment (No. 1) by Dr. John Brittas and Amendment (No. 5) by Dr. V. Sivadasan.

As the Members are not on their respective seats, their Amendments will be considered as 'not moved'.

*Clause 1 was added to the Bill.*

*The Enacting Formula and the Title were added to the Bill.*

**श्री नित्यानन्द राय:** महोदय, मैं प्रस्ताव करता हूँ कि विधेयक को पारित किया जाए।...(व्यवधान)...

*The question was put and the motion was adopted.*

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#### OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, it is very painful, when it comes to half of humanity - our mothers, sisters, grandmothers, when it comes to their rights, we are not in a position to help them. The history will judge us very harshly. Our misdemeanour, our lack of commitment to constitutional principles, is etched in history in the wrong way. ..(Interruptions).. We, the House of Elders, the Upper House, are expected to come in aid of such a progressive legislation. The right was given after three decades. There were several attempts that failed. We together allowed those attempts to succeed. ..(Interruptions).. In near unanimity, one-third reservation was given to women in Lok Sabha and State Legislatures, horizontally and vertically. It is a consequential step. ..(Interruptions).. This is not appropriate. I am in deep pain. Hon. Members, the security breach incident.. ..(Interruptions).. Listen to me. ..(Interruptions).. You don't listen to me. ..(Interruptions).. Nothing will go on record. I am making an announcement. An announcement by the Chair is not being received! Where are we heading? On my fervent pleas that the Leader of the Opposition sees me in my Chamber, the stance is, "I shall not". These are not democratic principles; these are not democratic values. ..(Interruptions).. No, no; Leader of the Opposition. I have respect for you, but what you have done is an insult to the office I hold. ..(Interruptions).. No, Sir. I will not. ..(Interruptions)..

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